

THE HIGH COURT OF MADHYA PRADESH
MCRC-44601-2020
(Satyanarayan Meena Vs. State of Madhya Pradesh)

Gwalior Dt. 20.11.2020

Shri Rishikesh Bohare, learned counsel for the petitioner.

Shri Rohan Sharma, learned Panel Lawyer for the State.

Learned counsel for the rival parties are heard through video conferencing.

Case diary is perused.

This is 1st application u/S.438 **Cr.P.C.** for grant of anticipatory bail by the petitioner.

Petitioner apprehends arrest in connection with offences punishable u/Ss. 8/15 of NDPS Act registered as Crime No.346/2018 by Police Station Kumbhraj, District Guna (M.P.).

Learned counsel for the State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of anticipatory bail is made out.

The allegation against the petitioner is that petitioner alongwith co-accused while going on a motorcycle were intercepted by the police. During search of the bags carried by the said two accused on the motorcycle one of them i.e. the petitioner ran away. On search, 19 kgs of poppy straw were seized. The offence is of 2018 and the petitioner is absconding since then. Though the petitioner has been implicated based on the confessional statement recorded u/S. 27 of the Evidence Act of the co-accused but considering the gravity of offence which requires custodial interrogation, this Court declines prayer for

anticipatory bail and rejects this anticipatory bail application.

(Sheel Nagu)
Judge

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